

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Excise Appeal No. 40402 of 2016

(Arising out of Order-in-Appeal No.042/2015 dated 06.11.2015 passed by Commissioner of Central Excise (Appeals-I) Coimbatore at Madurai, Central Revenue Building, Lal Bhadur Shastri Marg, Madurai 625 002.)

M/s.Hitech Flyash (India) Pvt. Ltd. **.... Appellant**
2/101-5, Tiruchendur Road,
Muthiahpuram,
Tuticorin 628 005.

VERSUS

**The Commissioner of Customs
(Preventive)** **... Respondent**
No.1, Williams Road,
Cantonment,
Tiruchirapalli 620 001.

APPEARANCE :

Shri S. Venkatachalam, Advocate for the Appellant
Shri Sanjay Kakkar, Authorized Representative
for the Respondent

CORAM :

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING : 06.01.2025
DATE OF DECISION : 21.03.2025

Per: Shri P. Dinesha

The appeal is allowed with consequential benefits, if any, as per law. For order, see order of date, in Excise Appeal No.40401 of 2016.

(M. AJIT KUMAR)
Member (Technical)

(P. DINESHA)
Member (Judicial)

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